

Fishermen Co-operative Society, Tripura;

(b) the present financial position of the Society;

(c) whether any new scheme has been submitted by the Society for getting additional loan; and

(d) if so, the decision of Government regarding such schemes?

The Parliamentary Secretary to the Minister of Rehabilitation and Minority Affairs (Shri P. S. Naskar):

(a).

	Rs.
(i) Loan to Co-operative Society of Rudrasagar Displaced Fishermen	3,000
(ii) Loan to Fishermen families in cash	4,03,170
(iii) Loan to fishermen families on prorata basis on account of land compensation	1,42,354
(iv) Expenditure on development of the lake and the fishery scheme in general	62,258
(v) Establishment and contingency as grant incurred through the Rehabilitation Department	1,16,103

(b) The financial position of the Society is reported to be sound.

(c) No.

(d) Does not arise.

A.I.R. Programme Journals

1695. Shri Assar: Will the Minister of Information and Broadcasting be pleased to state:

(a) whether it is a fact that All India Radio Programme Journals are published in various Indian languages;

(b) if so, the names of languages;

(c) whether it is a fact that it is not published in Marathi language; and

(d) if so, the reasons therefor?

The Minister of Information and Broadcasting (Dr. Karkar): (a) Yes, Sir.

(b) Hindi, Urdu, Bengali, Tamil, Telugu and Gujarati.

(c) and (d). The publication of Radio Programme Journals in Marathi and also other regional languages is under consideration.

Housing Schemes

1696. Shri Jadhav: Will the Minister of Works, Housing and Supply be pleased to state:

(a) the amount of money as loans and subsidies given to various States under the various housing schemes during the last five years, year-wise; and

(b) the number of houses built during the above period each year?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) and (b). A statement giving the required information separately in five parts for each Scheme is placed on the Table of Lok Sabha. [See Appendix VI, annexure No. 11.]

Accommodation for Government Offices

1697. Shri D. C. Sharma: Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that a number of sections of the various Ministries are located in different buildings in Delhi;

(b) if so, the steps that are being taken for rational distribution of office accommodation to ensure concentration of Sections of a Ministry in one building rather than in various buildings; and

(c) whether any steps are being taken in this respect with a view to avoiding additional expenditure as well as avoiding inconvenience which is caused to the staff for the purposes of co-ordination and consultation?

The Minister of Works, Housing and Supply (Shri K. C. Reddy): (a) Yes, Sir.

(b) and (c). With the shortage of office accommodation in the Capital standing at a figure of nearly 5½ lakhs sq. ft., it is hardly possible to ensure concentration of all the Sections of each Ministry in one particular building. This result can only be achieved when the shortage of accommodation is overcome. For this purpose, Government have already constructed a number of new office buildings and have plans to construct some more. Consideration is also being given to the question of moving certain offices out of the Capital.

Export Duty on Tea

1698. Shri Anirudh Sinha: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the Indian Tea Planters' Association Jalpaiguri has suggested that the Government of India should withdraw the export duty on tea at least for a period of 3 months in order to put the common teas of India in a competitive position in the World Market; and

(b) if so, with what result?

The Minister of Commerce and Industry and Finance (Shri Morarji Desai): (a) Yes, Sir.

(b) The proposal could not be accepted.

कांस्टीट्यूशन हाउस

१६६६. श्री सुब्रह्मण्य राव :

क्या निर्माण, जायास और संभरण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कांस्टीट्यूशन हाउस में कुछ ऐसे सज्जनों को स्थान मिला हुआ है जो न तो संसद्-सदस्य हैं, न भूतपूर्व संसद्-सदस्य और न सरकारी कर्मचारी हैं;

(ख) यदि हाँ, तो इसके क्या कारण और

(ग) यानी ऐसे कितने व्यक्ति वहाँ निवास कर रहे हैं ?

निर्माण, जायास तथा संभरण मंत्री (श्री क० च० रेड्डी) : (क) जी, हाँ ।

(ख) प्रत्येक व्यक्ति के मामले में कारण प्रलग प्रलग होता है । ऐसे व्यक्तियों में कुछ संसद्-सदस्यों के मेहमान हैं, कुछ पत्रकार हैं और कुछ सरकारी व्यापारिक संस्थाओं के कर्मचारी हैं ।

(ग) २६ ।

Employees' State Insurance Scheme

1700. Shri S. M. Banerjee: Will the Minister of Labour and Employment be pleased to state:

(a) whether some complaints have been received from various labour organisations of Bombay, Calcutta and Kanpur regarding working of the Employees' State Insurance Scheme; and

(b) if so, the action taken thereon?

The Deputy Minister of Labour (Shri Abid Ali): (a) Yes.

(b) Appropriate action is taken in respect of complaints which are received from time to time.

Vegetable Oil Mills

1701. Shri Jadhav: Will the Minister of Commerce and Industry be pleased to state:

(a) the total number of vegetable oil mills in India;

(b) how many expellers and baby expellers are working in them;

(c) what kind of seeds are crushed in the mills;

(d) the types of various expellers used in the mills and their make;

(e) the average production of each type of expeller in a shift of eight hours;

(f) the maximum production of oil in such expellers as per different